


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 17.11.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 207/15	TP 28/17	For compli-ance of office objections raised by registry	433( e)	The Pride Enterprises, Coimbatore Vs Mekong Rubber Pvt. Ltd., Mysuru.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	Atash & Bantia For Abhijit Atash 98421 32241	Petitioner	

**ORDER**

Counsel for Petitioner is present. He has filed memo alongwith annexure and reported that, objections raised by the registry are complied. Counsel requested the Tribunal to address a letter to IBBI-New Delhi for appointment of IRP. This will be taken up after issuing notice to the Corporate Debtor/Respondent. Issue Notice to Corporate Debtor/Respondent. Registry is directed to prepare notice to the Corporate Debtor/Respondent. Petitioner Counsel is directed to collect the notice from the registry and to serve it on the Corporate Debtor/Respondent along with copy of petition and annexure thereto and to file proof of service of notice. The Counsel undertake to file a copy of demand notice issued u/s 8 of the I & B Code in the registry. For service of notice on the Corporate Debtor/Respondent and for filing acknowledgement, list it on 15/12/2017.

  
**Member (T)**

  
**Member (J)**